

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, (COURT-II)

Item No. 224
(IB)-470(ND)/2017
CA/965/2020 IA/3202/2020 IA/3750/2020
IA/3053/2020 CA/479/2019 IA/2444/2020 IA/4181/2020
IA/5148/2020 IA/402/2021, IA/904/2021 CA-164/2019, IA/1664/2019
IA/1592/2019 along with CA-496/2018

IN THE MATTER OF:

Sh. Amit Kumar Malik

... **Applicant/Petitioner**

Vs.

M/s. Kindle Developers Pvt. Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 17.08.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Mr. Abhishek Grover, Advocate for the Applicants in IA No. 5148 of 2020, Mr. Karan Luthra, Adv, Ms. Aarushi Tiku in IA. No. 3750/2020 for Respondent No.4, in IA. No.3053/2020 for Respondent No.s.1 to 4 and in IA. No.3202/2020 for Respondent No.6 and 8., Mr. Ankit Banati, Adv. for Respondent No.5 in IA No. 3750 of 2020 and Respondent No.3 in IA No. 2444 of 2020

ORDER

Renotify this case on 27.08.2021


(T.S. SINGH)
COURT OFFICER